

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD  
\*\*\*

OA No. 3486/96.

O.A. 1306/96.

Dt. of Decision : 04-11-96.

1. G.Yadagiri
2. D.Gandaiah

.. Applicants.

Vs

1. The Divisional Rly. Manager(Per),  
SE Railway, Sec(bad.

2. Basava Lingam
3. Rajalingu
4. Aselu
5. A.Saraiah
6. Srirang
7. Ramchander
8. A.Yadagiri
9. P.Rajaiah
10. Gangijedla
11. Ch.Kanakaram

12. Prasad
13. N.Yadagiri
14. P.V.Jagannadha Rao
15. Komaraiah .. Respondents.

Counsel for the Applicants : Mr. Akella Srinivas

Counsel for the Respondents : Mr.V.Bhimanna, Addl.CGSC.

CCRAM:

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

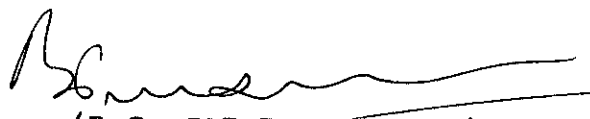
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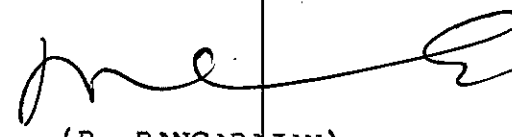
ORDER

ORAL ORDER PER HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

Heard Mr.A.Srinivas, learned counsel for the applicants and Mr.V.Bhimanna, learned counsel for the respondents.

2. This OA is filed challenging the list of candidate selected for the post of PWM/DTM vide memorandum No.CP/535/PWM/Engg/Pt.III. dated 28-10-96 (Annexure-V). After hearing this case for some time the learned counsel for the applicant, submitted that he is not pressing this OA but he will approach the departmental authorities by submitting representations in this connection. In view of the above submission, the application is dismissed as not pressed. However this dismissal will not stand in the way of the applicants to approach the highest authorities in the railways by submitting representation in this connection. No costs.

  
(B.S. JAI PARAMESHWAR)  
MEMBER (JUDL.) 4.11.96

  
(R. RANGARAJAN)  
MEMBER (ADMN.)

Dated : The 04th Nov. 1996.  
(Dictated in the Open Court)

4  
DY. Registrar (3)  
21/96

18/11/96

(21)

Off 1300/96

Typed By  
Compared By

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Checked By  
Approved by

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)  
Hon Mr. B. S. Jai Prakashwar M(LS).

DATED:

4/11/01

ORDER/JUDGEMENT

R.A./C.P./M.A.NO.

O.A. NO.

in  
1300/96

ADMITTED AND INTERIM DIRECTIONS ISSUED  
ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS.

YLKR

II COURT

